CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 95/TT/2026

Subject	:	Petition filed under Section 62 & 64 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2020, for claiming Yearly Transmission Charges for 1 No. 110 kV SC Line for FY 2024-25 to FY 2028-29 and 6 Nos. 220 kV lines for FY 2024-25 to 2028-29, owned by KPTCL identified as carrying Inter-State Power by the Southern Regional Power Committee, Bengaluru.
Petitioner	:	Karnataka Power Transmission Corporation Limited (KPTCL)
Respondents	:	Maharashtra State Electricity Transmission Company Limited (MSETCL) and 12 Others.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Sumana Naganand, Advocate, KPTCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the instant Petition has been filed for claiming the Yearly Transmission Charges (YTC) for 1 No. 110 kV line for FY 2024-25 to FY 2028-29 and 6 Nos. 220 kV lines for FY 2024-25 to FY 2028-29 owned by the Petitioner.

2. After the hearing, the Commission directed as under:

a) The Petitioner to implead NRPC & NRLDC and CTUIL as parties to the Petition and file revised memo of parties within four days.

b) Issue notice to the Respondent(s) including impleaded Respondents;

c) The Respondent(s), including NRPC & NRLDC and CTUIL, to file their respective replies, if any, within four weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

d) The Petitioner to furnish the following information, on an affidavit, within three weeks with a copy to the Respondents:

i. The details of Petition(s) vide which the Petitioner has claimed the transmission tariff for the instant transmission lines for the 2019-24 tariff period.

ii. The Petitioner has mentioned the Commercial Operation Date (COD) as 5.3.1978 as well as 5.6.2021 in respect of "220 kV SC Kadakola to Kaniyampet" transmission line. Reconcile the COD information and submit the detailed justification for the same.

iii. The Auditor's Certificate in respect of the capital cost claimed by the Petitioner against 6.162 km LILO portion of 220 kV S/C line Alipura to Raghlapadu at Somasamudra.

iv. Justification for claiming depreciation in respect of Asset 6 and Asset 7 along with the supporting documents.

v. Justification for claiming Return on Equity (RoE) in respect of the Assets.

vi. Supporting documents for the tax rate considered for grossing up the RoE.

vii. Form-9C in respect of Asset 6 and Asset 7.

viii. The details of the rate of interest claimed in the tariff forms for the 2024-29 tariff period, along with the supporting documents mentioning the applicable rate of interest, such as the loan agreement(s), etc. , in respect of Asset 6 and Asset 7.

ix. The details of the rate of interest considered for calculating Interest on Working Capital (IWC) along with the supporting documents.

x. In respect of Asset-6, the Petitioner has considered the gross normative loan of Rs. 732.17 lakh for calculating the Interest on Loan (IoL), whereas the debt considered in the tariff Form-1A is Rs. 667.39 lakh. Similarly, in respect of Asset-7, the Petitioner has considered the gross normative loan of Rs. 1218.30 lakh for calculating the IoL, whereas, the debt considered in the tariff Form-1A is Rs. 1247.30 lakh. Clarify the discrepancy.

xi. The details of the cumulative repayment up to the previous year of Rs. 201.33 lakh in respect of Asset-6 and Rs. 30.45 lakh in respect of Asset-7, considered in the year 2024-25 for calculating the IoL. Similarly, the basis and details of repayment of loans claimed during the year w. r. t. Assets 6 and Assets 7.

3. The matter will be listed for the hearing on **17.12.2026.**

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)